

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.354/98 in
O.A.No.454/96

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Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 4th day of July, 2000

Sunil Kumar Shah
s/o Late Sh. P.N.Shah
r/o 17-D, B-12 A, Sector-34
Noida, Distt. Gautam Budh Nagar
Uttar Pradesh. ... Petitioner

(By Shri C.B.Garg, Advocate)

Vs.

State of Jammu & Kashmir
through its Secretary
(Sh. I.S.Malhi)
Agriculture Production Department
Civil Secretariate
Srinagar - 190 001. ... Respondent

(By Shri Ashok Mathur, Advocate)

O R D E R (Oral)

By Reddy. J.

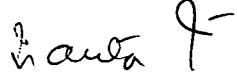
The Government of J&K issued a certificate dated 20/29-6-2000 giving the details of service record of the applicant who had been permanently absorbed/appointed from J&K Government service to ESI Corporation, New Delhi. An endorsement is also made to the Director, Agriculture, Kashmir, Srinagar who was directed to discharge the proportionate pension liability in respect of the petitioner by making one time payment through Demand Draft/Crossed Cheque drawn in favour of Director, ESI Corporation, New Delhi along with calculation sheet indicating the basis of calculation.

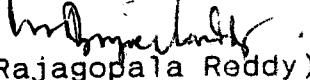
Chd



2. A copy of the said certificate has been given to the learned counsel for the petitioner who submits that this would ^{be} in compliance of the order passed in the OA.

3. In view of the above, we are of the view that the directions given by the Tribunal in OA have been complied with. The learned counsel for the Petitioner also submits that this certificate and the directions given in the certificate would ~~suffice the~~ ^{satisfy} the requirements of the petitioner. In the circumstances, the CP is closed. Notices issued are discharged. No costs.


(Smt. Shanta Shastry)
Member(A)


(V. Rajagopal Reddy)
Vice-Chairman(J)

/RAO/